CALLIING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

Situation arising out of Sankhya Vahini Project

SHRI NILOTPALBASU(West Bengal): Sir, I call attention of the Government to the status of the Sankhya Vahini Project and the apprehensions widely felt in the country about the emergence of a technomonopoly which will be controlling the entire information and communication sector. But while doing so, I would also like to point out that my notice was addressed to the Prime Minister, because I believe that many of the questions that I have, are of an inter-ministerial nature. Therefore, in the fitness of things, it was necessary that the Prime Minister answers these questions. I do not know whether the Communications Minister will be in a position to answer all the questions.

संचार मंत्री (श्री रामविलास पासवान) : सभापति महोदय, सांख्यवाहिनी परियोजना शिक्षाविदों, वैज्ञानिकों, प्रौद्योगिकीविदों तथा बड़ी संख्या में सरकार अधिकारियों के साथ परामर्श तथा चर्चा के आधार पर सूचना प्रौद्योगिकी तथा सॉफ्टेवयर विकास के संबंध में नेशनल टास्क फोर्स के तकनीकी मिशन के रूप में शुरू की गयी थी । परियोजना का उद्देश्य शैक्षिक संस्थानों, सार्वजनिक तथा गैर सरकारी निगमों, सेवा प्रदाताओं तथा व्यक्तियों इत्यादि को शिक्षण, प्रार्वजनिक तथा गैर सरकारी निगमों, सेवा प्रदाताओं तथा व्यक्तियों इत्यादि को शिक्षण, प्रशिक्षण देने अनुसंधान तथा अन्य मल्टी मीडिया गतिविधियों के लाभार्थ भारत में एक हाई स्पीड डाटा नेटवर्क स्थापित करना है । इस टास्क फोर्स ने सिफारिश की कि यह परियोजना दूरसंचार विभाग (जो अब दूरसंचार सेवा विभाग है) द्वारा आई यू नेट के साथ कार्यान्वित की जाए जो यू एस ए के अग्रगण्य विश्वविद्यालय कार्नेज मेलन यूनिवर्सिटी की पूर्णतः स्वामित्व प्राप्त सहायक कंपनी है, जो सूचना प्रौद्योगिकी और कम्प्यूटर साइंस में अनुसंधा संबधी अपने योगदान के लिए प्रसिद्ध है । आई यू नेट परियोजना में किसी प्रौद्योगिकी अंतरण शुल्क के बिना, डाटा सुरक्षा सहित नेटवर्किंग कम्प्यूटरिंग और इसके सामाजिक और आर्थिक अनुप्रयोंगों में उपलब्ध अद्यतन प्रौद्योगिकियों का समावेश करता है ।

सांख्यवाहिनी नेटवर्क, सिन्क्रोनस डिजिटल हायार्की (एस.डी.एच) रिंग/मेश आर्किटेकर विद डेंस वेव डिवीजन मल्टीप्लैक्सिंग (डीडब्लूयूडीएम) में 2.5 जेगाबाइट प्रति सैकंड तथा उससे अधिक क्षमता के साथ अत्यधिक विश्वसनीय होगा जिनका प्रयोग क्षमता में और बढोतरी करने के लिए किया जाता है और इनका एक राष्ट्र व्यापी हाई बैंडविड्थ डाटा नेटवर्क बनाने के लिए निर्माण किया जाएगा। आरंभ में सांख्वाहिनी पूरे देश में लगभग 15 शहरों को जाडेगी।

[05 May, 2000] RAJYA SABHA

शीघ्र ही देश भर में स्थापित अनेक संस्थानों को सांख्वाहिनी स्थापित करने के लाभ मिलने लगेंगे। शैक्षणिक संस्थान, स्थानीय, प्रांतीय तथा केन्द्र —सरकारें, अनुसंधान स्थापनाएं, निगम, साफ्टवेयर कंपनियां, वित्तीय संस्थाएं इत्यादि को इसके प्राथमिक लाभ होंगे।

एन.टी.पी. 99 के अनुसरण में, भारत में इंटरनेट सेवाओं तथा राष्ट्रीय लंबी दूरी सेवाओं के विनियंत्रण के साथ ही सांख्य वाहिनी जैसे नेटवर्क निर्माण से देश को सूचना प्रौद्योगिकी के क्षेत्र में विश्व पर्यावरण में एक प्रतिस्पर्धात्मक स्थान प्राप्त होगा । साथ ही इससे विकसित देशों में इस प्रौद्योगिकी के उपलब्ध होते ही भारत तत्काल इंटरनेट 2 प्रौद्योगिकी के लिए तैयार हो जाएगा । बैंडविड्थ के लिए मांग लगातार कई गुना दर से बढ़ रही है । तथा शिक्षा, अनुसंधान और निर्यात एंव घरेलु क्षेत्रों की बढ़ती कई गुना दर से बढ़ रही है तथा शिक्षा, अनुसंधान और निर्यात एंव घरेलु क्षेत्रों की बढ़ती आवश्यकताओं को पूरा करने के लिए साफ्टेवयर विकास को शमिल करते हुए डाटा संचरण के संबंध में प्रौद्योगिकी के प्रसार से साथ-साथ यह दर इसी प्रकार बढ़ती रहेगी । इस क्षेत्र में महत्पूर्ण क्षमता और योग्यता के विकास को बढ़ावा देने और कारगर बनाने के लिए भी यह आवश्यक है । इसे लगातार सार्वभौमिक मान्यता प्राप्त हो रही है ।

सरकार ने डाटा संचार के क्षेत्र को पहले ही उदार बना दिया है। इंटरनेट सेवाओं की व्यवस्था को निजी क्षेत्र की भागीदारी के लिए खोल दिया गया है, जो अपने निजी अंतराष्ट्रीय गेटवे भी स्थापित कर सकतें हैं। इसके अतिरिक्त, सांख्यवाहिनी परियोजना डाटा के संचार के लिए होगी तथा लाइसेंस की ऐसी शर्तो के अध्यधीन होगी, जिन्हें इसके प्रचालन के संबध में सरकार लगाएगी। इसलिए सम्पूर्ण सूचना तथा संचार के क्षेत्र पर निजी क्षेत्र का एकाधिकार हो जाने की कोई आंशका नहीं है।

कंपनी का इक्विटी ढांचा तथा संगठन इस प्रकार बनेगा ताकि कंपनी का नियंत्रण विदेशी भागीदार के पास नहीं रहें। कंपनी के लिए प्रस्तावित आठ निदेशकों में से तीन दूरसंचार सेवा विभाग से और तीन आई यू नेट से होंगे जबकि एक निदेशक भारत के शैक्षणिक संस्थानों का प्रतिनिधित्व करेगा। आठवां निदेशक, जो प्रबंध निदेशक होगा, सांख्यवाहिनी इंडिया लिमिटेड के बोर्ड द्वारा नियुक्त एक अर्हता प्राप्त व्यवसायी होगा। बोर्ड के सभी निर्णय बहुमत द्वारा किया जाएगा, जिसमें कम से कम एक निदेशक दूरसंचार सेवा विभाग से होगा तथा एक निदेशक आई यू नेट से लिया जाएगा जो मामले में पक्ष में अपना मत देगा।

SHRI NILOTPAL BASU: Mr. Chairman, Sir, day before yesterday.

in the other House, when the Government came out with a statement that they want to be transparent on the Sankhya Vahini issue, we had widely welcomed that. But I think, after that statement, the Minister has come up with what can be termed as the greatest non-statement of the millennium. Tonnes of material have come out on the subject and several questions have been asked in Parliament. When we see those replies, those facts, which have been divulged by the Government so far on the floor of Parliament and before the people, the kind of documents they have in their possession, we find that, none of the concerns which have been expressed till now in public have been addressed in the statement. Sir, I will put it in question form. Who took the decision? We are given to understand that the National Task Force on Information Technology had taken the decision on 5th September. If so, does the terms of reference of the Task Force on Information Technology enable it to take such decisions? Because the decisions of Task Force are recommendatory in nature. It does not have executive powers. It is not gazetted. Secondly, we are given to understand from the reply to my question and several other statements made by the Government outside Parliament as well, that the IU Net company which is the joint venture partner, approached the Pennsylvania State Corporation on 28th of August, 1998, for the creation of IU Net company. It got this name reserved for three months. This period of three monoths was to conclude by 25th of December. If that be so, how the the minutes of the Task Force meeting, which were put on the internet by the Government, and which have been subsequently withdrawn by the Government, say that "IUNet was in existence, whereas the business information report which was produced by the company, which was commissioned by the Indian Embassy in United States, in Washington, gives the details that the bye-laws of the IUNet company were adopted on the 6th of January, 1999. And the actual in corporation took place on the 9th January, 1999. Both bye-laws and the incorporation was done in Jannuary 1999. Whereas, the minutes of the Task Force meeting say that it was set up in 1998. What was the basis of that? Why did the Government take it out of the Website? Technology is a very interesting subject. I found this out from one American website which had actually taken up this data and if was not wiped out. So, the cat is out of the bag now. I have the actual minutes of the meeting, which I took from the American Website. The third point is, how is the Government now claiming that IUNet is a special purpose vehicle? And elswhere, the Government says that IUNet is a company set up by the

Carnegie Mellon University to commercialise their great expertise on the wavelength, digital multiplexing, techology. How is it that they had to wait till 28th of August, just seven days before the Task Force was going on discuss the question of launching this joint venture? How a special purposevehicle becomes a company for commercialisation of a technology of a reputed University in the United States. Fourthly, whether the Task Force had called other technology providers for setting up such a data network or not? If not, why not? I would like to know whether the other technology providers are available. We have come to know from the 10th Report of the Standing Committee that the officials of the Department of Telecom said in the evidence that there are such alternative technology providers. I would like to know whether the Carnegie Mellon University has got patent on this technology. My Internet search of the US Patent office has yielded this result. Sir, you are an expert on the subject. You will be able to understand it. It says, "Zero patent, zero appplication on this particular technology." Would the Government explain it? After the recommendation of the Task Force which was the particular agency of the Government which processed and took a decision about going ahead with the project? If the Task Force did not have executive powers, some appropriate authority of the Government must have implemented the recommendation of the Task Force. When did the Government actually decide about this project? Which was the appropriate authority? My next question is this. Who had authorised the then Secteray, DoT and Chairman of the Telecom Commission, Shri Anil Kumar, to sign a Memorandum of Understanding with the IUNet company on the 16th October, 1998? Sir, this is very vital.Such as MoU could not have been signed without authorisation from the appropriate authority of the Government. His counterpart who signed the MoU on behalf of the IUNet was Dr. Raj Reddy. The Business Information Report received from an authorised agency reveals that on the date of incorporation, i.e. 9th of January, they were having only two employees and the names were other than Dr. Raj Reddy and Dr. Arunachalam who are now running the IUNet company.

MR. CHAIRMAN: Please wind up.

SHRI NILOTPAL BASU:Sir, these are very vital question.

MR. CHAIRMAN: I appreciate your question.

SHRI NILOTPAL BASU: So far as the corporate structure of the

IUNet is concerned, I would like to know whether before taking the decision, the Cabinet was aware of its entity GUNet about which the Government is talking now. GUNet is a hundred per cent subsidiary of the Carnegie Mellon University. Sir, I have reasons to understand that the Government was not aware that the IUNet was not a hundred per cent subsidiary of the Carnegie Mellon University. This information was not known to the Cabinet when they took this decision. What is the relationship between the IUNet and the GUNet? The article of Incorporation and the bye-laws of the IUNet company 1 which was incorporated on the 9th of January, do not reveal the relationship between the IUNet and the GUNet . There is nobody in the Board of Directors from the GUNet company. There is no share holding quota. There is no information about the authorised capital, about the subscribed capital and about the number of shares that can be issued against the authorised capital of the company. In the Internet information about I.T. Task Force, IUNet says that it is a company which will have the cooperation and participation of other U.S. technology providers. Now, what are the names of those companies? The next question is regarding purchase of equipments. How is it that the Government accepts the non-bidding route? First, apparently, is the MOU route for selecting the joint venture partners, but the DTS says that we were not aware of the configuration of the I.T. Task Force of choosing a particular joint venture partner. Now, I come to the question of equipment procurement. There also it is the IUNet which is going to decide about the parameters of equipment purchase; .of course, subject to the approval of the other directors of the proposed company. Now, how is it that the tendering route is not mentioned? How is that the equipment life of five years is set against the torque-fibre, that will be provided by the DTS, which have a life-time of 30 years? What are the calculations? Now, Sir, my next question is this. Earlier, when the Telecom Commission discussed the question of setting up of a regional hub of joint venture amongst the VSNL, the British Telecom and the MCI, the entire proposal was, time and again, discussed threadbare in the Telecom Commission itself. A study of the demand to be generated was made. The entire financial esitmate was made. How is it that in this case, all those earlier procedures have been totally by passed? I would like to know whether there is a demand projection. Is there a cash flow statement? And, if there is a cash flow statement, how does the

Government account for the change in the financial parameters of the venture because Rs.250 crores which is going to be the approximate custom-waiver, which will be in built into the project, has not been acceded to by the Cabinet? Sir, I would like to know from the Government whether they have any legal document form the Carnegie Mellon University about this entire thing because my information is, "to whomsoever it may concern" is what is written on the small piece of paper that the Government has received, and there is no legal document from the Carnegie Mellon University. And it has been said that the Uhiversity will retain the controlling rights in the company called the IUNet. But what is the legal validity? 1 would like to know whether it has been examined because only one Paul Christiano, who is supposed to be the Provost of the University, has wirtten. Our searches on the Internet are showing that IUNet and GUNet do not exist. Our internet searches, with the sight of a pencil, yield noresult. The State Departments say that there is no such company like the IUNet or the GUNet. So, I would like to know whether the Government can place on the Tabel of the House a binding legal document from the CMU, showing what their relationship with the GUNet and IUNet is, the detailed corporate structure of these two units which. 1 am in clined to believe, is a figment of imagination. Then, Sir, as regards the question of lock-in provision, the CMU says that they will have no controlling rights in this company for five years. Now, what happens after five years. If a legal document is not available, then what is the sancitiy of this document? I would like to know whether it can be legally enforced on that University. Sir, these are very important questions becuse, as you know, in 1958, in the United States, an agency called the Defence Advanced Research Programme Agency (DARPA) came up, and it is a specilised agency in evolving equipments and systems for various purpose. Now, DARPA functions thorugh different contractual partners and many of the American Universities are acually the contracts of DARPA and this DARPA is a direct wing of the Pentagon. Now, Sir, under such circumstances it is very necessary for this august House to know what is the relationship between Carnegie Mellon University and these two companies, in which way it will have such a high stake in a joint venture partner which is going to set up a network. Sir, the exiting network of these countries is of the order of 3.4 megabytes per second.

श्री संघप्रिय गौतम (उत्तर प्रदेश) : सभापति जी, मैं आपकी सूचना के लिए कह

रहा हूं कि आपने 7मिनट का समय मुकर्रर किया है और इनको बोलते हुए 5 मिनट हो गए हैं । जो बातें ये कह रहें हैं वे बहुत अच्छी है । अगर टाइम की पाबंदी नहीं होगी तो यह समय से कैसे पूरा होगा ।

श्री सभापति : ठीक बात है । अब आप बाइंड-अप कीजिए ।

श्री नीलोत्पल बसु ः सर, मैं बांइड-अप कर रहा हूं।...(व्यवधान)... मैं बाइंड-अप कर रहा हूं।...(व्यवधान)...

श्री रामदास अग्रवाल (राजस्थान) : कल जब मैं बोल रहा था तो मुझे भी सभापति जी ने आदेश दिया था और मैनें आदेश का पालन किया था।

श्री सभापति : ठीक बात है , ठीक बात है । हां, ठीक बात है । इनको भी मैनें कहा है, इनको भी मैनें कहा है ।

श्री रामदास अग्रवाल : महोदय, मुश्किल यह है कि ये मानते ही नहीं है । ...(व्यवधान)...

SHRI NILOTPAL BASU: Sir, I have put only two questions. I have not made any statement.

MR. CHAIRMAN: Whatever it might be, it should be finished within seven minutes.

श्री रमा शंकर कोशिक : सर, मैनें इनको अपना समय दे दिया।

श्री सभापति : कोई मेम्बर किसी को समय नहीं दे सकता है । इस हाउस में कोई किसी को समय नहीं दे सकता है । जब आप बैठेगे तो फिर देखेंगे कि कैसे करतें हैं ? ...(व्यवधान)...

श्री रामदास अग्रवाल : समय तो हाउस का है।

श्री सभापति : ठीक बात है । कोई किसी को अपना समय नहीं दे सकता है, न मेम्बर ही दे सकता है ।

SHRI NILOTPAL BASU: Therefore, we have a capacity of only 3-4 megabytes per second. Now, the proposed network will have 2.4 gigabytes to 40 gigabytes per second, which means 1000 to 10,000 tons multiplication of the actual data carrying capacity and the speed of data. This will privide them with a leverage, and a control in the network. Now, we should know all

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these detailed things because in other countries like United States and China, where they have set up such networks, it is totally under the control of the Government and the Defence Department. So, why is it that the Government is moving in such a non-tranparent manner? I would like to know whether the Minister will lay all these binding legal documents from the Carnegie Mellon University on the Table of the House. I would like to know this because security question is involved. ! have also spoken to a number of defence experts, but till now, there is no coding of the users, no technology, is there. They can make the coding and the transfer of data foolproof. Therefore, we want to know the actual identity of the IUNet and the GUNet, the procedure, the full details about the papers, about, their articles of incorporation, about the bye-laws and everything. 1 think. Sir, it will not be in the nationial interest. So, Mr. Chairman, Sir, my final question, is will the Government agree to have a small - this cannot be discussed and decided on the floor of Parliament-Joint Parliamentary Committee to go into all this, and if the Committee is satisfied, in proportion to the composition of the two Houses, then I think the nation will be set at rest because all of us are for setting up of high speed network for transfer of data.

MR.CHA1RMAN: Now, Shri Rama Shanker Kaushik cannot give histime to Shri Nilotpal Basu, but can give his time to the House. The time has been given to the House. So, I will not call him. Now I will call Shri Abani Roy. He is not present. Shri J. Chitharanjan.

SHRI J. CHITHARANJAN (Kerala): Hon. Chairman,Sir, nobody is against taking necessary steps for imporoving our position in the field of Information Technology field or in the field of technology, as a whole. But here, the problem is, the Government has taken a decision in an undue haste. There was no transparency either, and there has been violation of rules and norms. I do not want to go into the details. First, what 1 understand is that the Natioinal Task Force is not entitled to take a definite decision, especially as to who should be the foreign partner in a firm like this. Therefore, that is one question that has to be answered. Before taking such a decision, the Government has to consult several departments, officers and so on, especially the Telecom Commission. But I understand that the Telecom Commission has not been consulted before this decision has been taken. Why it has not been done? It is correct on the part of Government to have done it? Thirdly, the hon. Minister has stated that the equity structure and the

composition of the company will be such that the control of the company will not be in the hands of the foreign partner. Finally, he also said that all decisions of the Board are expected to be taken unanimously. In cas of any difference that may come up later, the matter has to be decided by a majority, with, at least, one director from the Department of Telecom Services and one from the IUNet voting in favour of it. Here, the term 'majority' does not carry much meaning because unless the IUNet representative on the boardagrees, no decision can be taken and implemented. This means, the IUNet is having a veto power. That is another question which has to be clarified. Another point that I have to make is regarding this particular deal. Why are the global tender rules not being followed? As far as I know, there are so many international bodies which are capable of dealing with these things. But, instead of resorting to the global tender route, why have they insisted upon entering into an agreement like this? Finally, I want to say that the Government will have to make it transparent. They will have to explain all these things. Mr. Chairman, Sir, If possible, a parliamentary committee may be asked to go into the whole question so that facts may be brought out and apprehensions in the minds of the public are cleared.

SHRI KAPIL SIBAL (Bihar): Mr.Chairman, Sir,through you, I want to bring to the notice of the hon. Minister two or three dates. On September 5, 1998, the task force takes a decision; identifies a party. On 6th October, 1998, the MOU is signed in the present of the Ambassador to the United States. On January 6, 1998, the company is incorporated and the by-laws are set up by January 9, 1999. Now, this normally happens in a private limited company. When two private parties get together and they want to do business with each other, they sign an MOU and then decide on the deal later. But this is not expected of the Government of India because a Government organisation never signs an MOU till such time as all aspects of the entire transaction-economic, legal and other aspects-are looked into and the longterm gains for the country are looked into. I do not think anybody in this House can doubt whether the time has come to embrace international technologies, which will allow free flow of information in a much greater quantities than is available to us. I do not think any political party should oppose that. But, at the same time, we do accept that when the Government of India signs a deal, which is of the value of Rs. 1,400 crores, surely, it is not expected that a person will enter into a transaction when the company

was being incorporated, the person who signs on behalf of IUNet calls himself the Chairman of the company, much before it was incorporated. So, I think, there is a lack of transparency, Mr. Chairman, Sir, which this Government has committed. I do believe that all the facts must be placed and it should not be felt by the public at large that this Government is treating the Government of India like a private corporation. That is point number one.

Mr. Chairman, Sir, number two is, being stated that IUNet is a wholly-owned subsidiary of GUNet and GUNet is a wholly-owned subsidiary of Carnegie Mellon University. Now, Sir, I do not know what the understanding of the Minister is when you say it is a hundred per cent subsidiary. My understanding is that a hundred per cent subsidiary means the Carnegie Foundation University, in fact, owns hundred percent shares of GUNet, which, in turn, owns hundred percent shares in IUNet. That is my understanding and that is the understanding of all persons who are somewhat familiar with law. I believe, the records state otherwise. In fact, one is told that the Carnegie Mellon University has a majority stake in GUNet and that the majority of the shares and voting rights of Carnegie Mellon University are right in the GUNet. When that is so, it is not a hundred per cent subsidiary. The reason why it is important for us, for the House and the people, to know this is because that will determine as to who, in fact, is funding the project.

I come, therefore, to my third question, Sir, the equipment that has to be given by GUNet and IUNet through this joint venture project is of the value of Rs.876 crores. Now somebody has to fund that. The Carnegie Mellon University is not business corporation. It is not involved in business in the U.S. It does not fund projects. So, obviously, there is another shareholder there which is funding this project and to whom the profits will flow. I would like to know as to who is going to provide the finance of Rs.876 crores of equipment which is going to come to India, to the joint venture company, if there is another individual involved-because I doubt the Carnegie Mellon University will be financing this-obviously, there are other individuals who are shareholders, in a private arrangement between the Carnegie Mellon University and those individual shareholders. Some names were, somehow, already been revealed to the public, that they belong to some particular State. What their stake-hold in that is, where they are getting their monoey from and in what manner they are going to profit out of this transaction is the third question that I want to raise. The fourth and the last question which I wanted

to raise is this. We are told that the life of this equipment, which is being supplied to the joint venture company by Cargnic, is five years. The life of the dark cables, which are going to be supplied by the Dapartment of Telecom Services, is thirty years. So, if the life of the equipment is only five years . then what is the return on the capital because they are gong to invest Rs. 876 crores worth of equipment and that is going to be converted into 49 per cent equity? So, they have 49 per cent stake and the equipment they are going to supply has a life of five years, whereas what we are going to put into the joint venture is dark cables with a thrity-year life. Does it means, therefore, that at the end of five years, IUNet can go out and say, "Now you give back my 49 per cent equity and I go out?" By which time, this company will become a monopoly in India and will earn huge profits and where will that profit go to on an equity or Rs.876 crores. I am not talking of any parliamentary enquiries but Mr. Minister, the time has come when you must place all these facts before the people of the country and, immediately, before the Members of this House. Thank you.

SHRI N. THALAVAI SUNDARAM (Tamil Nadu): Mr. Chairman, Sir, so far as multinational companies coming to India are concerned, we welcome this. My first point is, Mr. Minister, do you know the credibility of the IUNet? Has your Department made any independent enquiry with regard to the suitability, intergity and credibility of the IUNet? Have you made any enquiry? In the first para of the statement you have said. "The Sankhya Vahini Project evolved a Technology Mission of National Task Force on Information Technology and software development after broad based consultations and and discussions with academicians, scientists, technologists..." Since you have had interaction with scientists, technologists, academicians and others, I would like to know from you, what impression you have got on this company. We welcome multinationals coming to our country. But, I would like to know whether this company has got the quality and the credibility. This is my first point.

My second question is, we would like to know from the hon. Minister as to where the profits would go. According to the statement, IUNet will hold 49 per cent of the equity, the Department of Telecom Services will have an equity of 45 per cent and the Ministry of Information Technology will have an equity of 2 per cent and the others will hold the rest of the equity. The company, IUNet has an equity of 49 per cent. Sir, Rs. 1.300 crores has been invested by the IUNet. What is your estimate?

As far as the equity is concerned, the Department of Telecom Services will hold an equity of 45 per cent and the IUNet will hold 49 per cent equity. My point is, in what way will it help our country and your Department?

The third point which I would like to make is about the legel status of the company. Sir, a Memorandum of Understanding was entered into on 16th October, between the IUNet and the Department of Telecom Services. I think this is the only recommendation accepted by the Department of Telecom Services made by the Task Force on Information Technology. I would to like to know from the hon. Minister whether if such projects are floated in our country, there will not be any major security threat to the country. My learned friend, Mr. Biplab Dasgupta, raised a point about the security of the country. There are only two persons, I think, who know about this IUNet company. The first one is Mr. Reddy and the other persons is Mr. Arunachalam. Have yuo and any interaction with these people? They have a good knowldege on this IUNet. I think there is a group of people working in association with multinationls. I request the hon. Minister, first of all, you must identify this company. Recently, a company came to our State and after that we did a project with that company in our State. After that, there were a lot of articles in the newspapers saying that that company was in a bad shape in America. I request the hon. Minister to kinidly look into the aspects of credibility of the company. I would also like to knowfrom the Minister as to where the profits would go and what steps you have taken with regard to the credentials of the company. Thank you.

SHRI SHANKAR ROY CHOWDHURY (West Bengal): Mr. Chairman, Sir, the Sankhya Vahini Project has got three aspects. The first one is the concept of the project itself, which is really an information super-highway in cyber space. Everybody agreed that the nation needs such a super-highway. From 2-5 gigabites per second, I am told, it will go up to 40 gigabites, though it has not been mentioned in the statement made by the hon. Minister. But, I presume, that would be a future development. The commercial aspect has sufficiently been questioned by a number of hon. Members who have spoken prior to me. Therefore, I would like to focus on the security aspect because the United States, being a super power, has got a worldwide agenda. Whereas it is true that information technology is the way to future; so, unfortunately, is information warfare, and information warfare forms a very large component of the United States; visualization of

the so-called revolution and military affairs, in which one of the major targets would be the information highways of target countries, which for a super power is, almost every other country except itself and its closest alies. The United States is our friend. We are United State of America's friend; and that is the way would like it, that the way it should be; but we must ensure that our natinal interest or national security is kept secured. So, my question on this issue to the Minister is, has the project Sankhya Vahini received the clearance from the Cabinet Committee on security; has it received the clearance from the Joint Signals Committee. Thank you, Sir.

श्री संजय निरूपम (महाराष्ट्र): सभापति महोदय, सांख्य वाहिनी के संदर्भ में लगभग सारे सवाल पूछे जा चूकें हैं । मेरे मन में भी एक-दो प्रश्न है । हो सकता है कि उनका रिपिटीशन हो जाए इसलिए मैं उन्हें अलग तरीके से दोहराने की कोशिश करूंगा। सांख्य वाहिनी की जरूरत है, डाटा नेटवर्किंग की भी जरूरत है। इसकी जरूरत पर किसी को ऐतराज नहीं है. इसके काम-काज पर किसी को ऐतराज नहीं है । अगर एतराज है तो सिर्फ इस बात पर कि इसमें किसी विदेशी कंपनी की भागीदारी क्यों रखी गई । हमारा देश सैंकडों वर्षों तक विदेशों के हाथों गुलाम रहा इसलिए जब कभी भी किसी भी बात में विदेशी दखलअंदाजी की बात आती है तो सब चौकस हो जाते हैं और यह एक सौभाग्य की बात है। मैं मंत्री जी से सबसे पहले यह जानना चाहता हूं कि सांख्य वाहिनी जैसे प्रोजेक्ट के लिए क्या भारत में एक्सपर्ट नहीं थे ? खुद बिल क्लिंटन साहब जब आए थे तो उन्होनें कहा था हिंदुस्तान में इन्फोर्मेशन टेक्नोलाजी के क्षेत्र में जितना बड़ा काम हो रहा है शायद दुनिया में किसी और देश में उतने अच्छे ढंग का काम नहीं हो रहा है। हमारे यहां के बड़े-बड़े साइंटिस्ट, बडे-बड़े एक्सपटर्स अमरीका जाकर काम कर रहें हैं । बिल गेट्स जी ने भी कहा था कि यदि हिंदुस्तान के साइंटिस्ट हमारे साथ नहीं होते तो हमारी कंपनी बदं हो जाती, कंपनी का चलाना मुश्किल हो जाता । सांख्य वाहिनी जैसी परियोजना के लिए विदेशी कंपनी के साथ जो जोंइट वेंचर बनाया गया है, क्या ऐसी परियोजना के लिए हिंदुस्तान में कोई देशी कंपनी उपलब्ध नहीं थी ? क्या हमारे पास एक्सपटर्स की कमी थी ?

दूसरा सुरक्षा से जुडा मामला है। जनरल साहब ने भी इसे उठाया है। सब लोगों के दिमाग में यही प्रश्न है कि इस डाटा नेटवर्किंग के थ्रु, इस संस्था के जरिये हो सकता है कि आने वाले दिनों में जासूसी हो। हिंदुस्तान से जुडी कोई रहस्यपूर्ण इंफोर्मेशन, कोई जानकारी क्योंकि कुछ जानकारियों ऐसी होती हैं जो हिंदुस्तान में ही रहनी चाहिए, बाहर नहीं जानी चाहिए, कम से कम अमरीका जैसे देश में नहीं जानी चाहिए, हो सकता है कि

[05 May, 2000] RAJYA SABHA

ऐसी इंफोर्मेशन्स, ऐसी सूचनांए इस संस्थान के जरिये आई.यू.नेट से होते हुए पेंटागन तक पहुंच जाएं । इस बारे में पूरी गांरटी के साथ मंत्री महोदय क्या कहना चाहतें हैं ? उन्होनें बताया है कि

यहां तक ठीक है लोकल स्टेट-सेंट्रल गवर्नमेंट का भी ठीक है। फिर कहतें हैं रिसर्च एस्टेबलिसमेंट, यह जो सिसर्च स्टेबलिसमेंट, जो शोध संस्थान है, वे कौन-कौन से शोध संस्थान होंगे ? क्या हमारे डिफेंस से जुड़े शोध संस्थान होंगे ? क्या उन्हें भी इसमें शामिल किया जाएगा ? इससे इंटर कनेक्ट किया जाएगा ? यदि इंटर कनेक्ट किया जाएगा तो राष्ट्रीय सुरक्षा के जो खतरे होंगे उनकी गांरटी कौन देगा और इन खतरों की गारंटी ये कैसे देंगे ?

तीसरी बात आई-यू-नेट के संबधं में सभी ने पूछी है। मैं भी जानना चाहता हूं कि सचमुच में आयु-नेट की क्रिडिशनल्स क्या है ? उसकी मुखिया कौन है ?आज की तारीख में राजा रेड्डी की चर्चा हो रही है। हम सब जानना चाहेंगे कि आपका आई-यू-नेट से इस तरह का एग्रीमेंट करने का क्या लोजिक है ? यह युनिवर्सिटी बहुत बड़ी युनिवर्सिटी है और इसकी अपने आप में एक बड़ी रेपुटेशन है। लेकिन इस कंपनी के इस यूनिवर्सिटी से जो रिश्ता है यह संदेहास्पद है। उस रिश्ते के बारे में स्पष्ट करें। साथ ही उस आइनेट का जो व्यक्ति आज की तारीख में सबसे प्रमुख भूमिका निभा रहा है उस व्यक्ति की अपनी क्रिडेंशियल क्याह है ? इस व्यक्ति को इस सांख्यवाहिनी में कौन सी भूमिका दी जानें वाली है और इस व्यक्ति की उसमें कितनी दखलन्दाजी हो सकती है, जरा आप इसको भी स्पष्ट करें।

अंत में मैं एक ही बात पूछना चाहता हूं कि साफ्टेवयर टेक्नालाजी जरूरी है और यह टेक्नोलाजी आने वाले दिनों में देश के भविष्य को निर्धारित करेगी, ऐसा सभी लोग कहतें हैं, लेकिन सरकार द्वारा इनफो-टेक के चक्कर में 14 सौ करोड़ रूपए डाले जा रहें हैं । मैं जानना चाहता हूं कि आखिर सरकार की अपनी प्राथमिकतायें क्या हैं, आपकी प्रायरिटीज क्या है ? इस देश में भूख भी है, गरीबी भी है, सूखा भी है । सूखे पर हम यहां चर्चा कर रहें हैं । सूखे से निपटने के लिए छोटे छोटे राज्यों से डिमांड आ रही है । राजस्थान से, गुजरात से जो डिमांड आ रही है, जो पैसे मांगे जा रहें हैं उसके लिए केंद्र सरकार का कहना है कि हमारे पास पैसा नहीं है । एक तरफ आप सूखे से निपटने के लिए पैसा नहीं देते और दूसरी तरफ सांख्यवाहिनी बनाने के लिए 14 सौ करोड़ रूपया देने की बात करतें हैं । तो आपकी प्रायरिटीज क्या है यह मंत्री जी अब स्पष्ट कर दें तो यह बहुत अच्छी बात होगी । धन्यवाद ।

SHRI T.N. CHATURVEDI:(Uttar Pradesh): Mr. Chairman, Sir, 1 thank you for giving me an opportunity. The vital importance of the project

has been well recognised. However, a number of apprehensions have been expressed by Shri Nilotpal Basu and many other hon. Members of the House. Shri Nilotpal Basu has released a number of documents outside, and it further created a miasma of distrust. I would like to mention that the replies to many of these points, which relate to the nuts and bolts, and not questions of principles, will be properly attended to. But, Sir, had the hon. Members seen the editorial in today's *Hindu* entitle, "Sense and nonsense on Sankhya Vahina", probably many of these doubts and apprehensions that have been raised would have been allayed. Sir, a question has been raised: Was the National Information Technology Task Force mandated to do what it has done? Sir, it was a high level Task Force. It was there to suggest the highest kind of technology, in order to improve our network and that is why it has been recognised by ... (*Interruptions*)...

SHRI NILOTPAL BASU: Sir, I am on a point of order because he is actually giving an informatin which is misleading the House. In reply to Starred Question No.235 of 11th of June, 1998, the Government had informed the House about the 15 terms of reference of IT Task Force, and it is revealed from the terms of reference that this body is of a recommendatory nature; if it had been ...(*Interruptions*)....

SHRI T.N. CHATURVEDI: Sir, I amnot yielding.

. MR. CHAIRMAN: He is not yielding, and there is no point of order.

SHRI NILOTPAL BASU:Sir, this is a point or order because he is a misleading information to the House.

MR. CHAIRMAN: Are you yielding?

SHRI T.N. CHATURVEDI: Sir, I am not yielding. But he has already... (Interruption)...

MR. CHAIRMAN: Then you speak.

SHRI T.N. CHATURVEDI: The trouble is that, after utilising and even stretching his time, he now wants to encroach upon the time of other hon .Members. ...(*Interruptions*)... I am not misleading the House. I am addressing the Chair and just informing the entire House as to what are the facts and how the miasma if distrust is being needlessly created. A very vital point has been raised, and it has been well recognised. The question arises:

1.00 P.M.

What were the terms of reference? Sir, we go into the terms of reference and also into the composition of the Committee. Somewhere, at one stage, we want that the things should be done speedily, and there are reports and reports that things are being delayed and we are losing time. There is even an article by Shri Inder Malhotra, entitled, "Passing up an opportunity." We lose an opportunity. I do not want to mention any names, but names of two persons have been mentioned or hinted indirectly. We expect NRIs, American Indians or other foreigners of Indian origin to contribute to the well-being of this country. Now, it is a question of the ideas that they are giving. On the one hand, we expect them to contributed to our well-being, and, on the other, we do everything to castigate them, to malign them!

I want to say that the National Information Task Force did an immense amount of work. The Task Force consisted or not only the

Members who were orginally appointed but also those who were co-opted, experts from other areas, including defence, to take into account the various aspects of this. I have the list of the Members.

MR. CHAIRMAN: Just one minutes.

It is one o'clock now.I think, there are three hon. Members to speak, and, then, the Minister well reply. We will continue till 1.30 p.m. This is a Private Members' Day. We can start our other business at 2.30 p.m.

SHRI T.N. CHATURVEDI:Sir, I would like to say that the best of scientists, the best of those who were in this particular area, were co-opted, and they formed the panel.

It was a high-level Task Force. It even suggested a Technology Mission. It completed all the necessary formalities for it and sent it to the Government. The formal decision have been taken by the Government. That is why it identified the technology. It located who can really supply that kind of technology.

Sir, the tendering procedure may be for some kind of other equipment and other things which we need. But, this has been done in order to arrive at the lowest possible price. There is no dispute about it. The Task Force analysed and identified the possible partner in developing the highspeed data network in the country. The nature of this identification could not have been done through the process of tendering. It has been said that not very many alternative channels are available for this. There are one

or two other universities. I understand that the MIT is there, but it has transferred its technology at a very high fee to the United Kindom and some others. In this case, there were two very eminent scientists. One eminent scientist was the Scientific Adviser to the Ministry of Defence for years.

That is why, I think, it is not very fair to question the recommendations has were made or to allege that the National Information Technology Mission was bypassed. This was a big task. That is why the lead was taken. Of Course, one knowns that the Task Force is not an executive agency. Obviously, the Secretary, DoT, signed the MoU.

Sir, it has been said that, so far as the control of the management is concerned, it has been ensured. One can go into the details of how the management board will....

SHRI DIPANKAR MUKHERJEE (West Bengal): The Minister will state that.

SHRI T.N. CHATURVEDI: The Minister will state that. It has been ensured that it will not be possible for the partner to do it.

It has been said about the IUNet, that it is a starter company. A university does not enter into commercial operations. There were some well recognised Indian scientists, who really created the climate. So, this kind of high-level technology could be transferred. I think the transfer of technology is without the demand for high payments, which the others have been asking. Doubts have been expressed about the aspect of national security. I would like to mention that the project proposal has the concurrence of the Defence Ministry. Instead of giving opportunities to others to spy on the country, once it is implemented, the network will eliminate that possibility. A major part of data transmission goes through the system which is managed through the US. Gen. Chowdhury said USA is a friendly country, but still why should it happen? "The Hindu" has given a broad perspective. The whole project has to be seen in the broad perspective. I wish "The Hindu" were our paper. You know your paper it is now and whom it supports. I need not say it. It says: As the project is designed to facilitate data traffic within the country, there is no question of an external agency being able to collect the Indian data. Critics should be aware that the e-mail that is sent from New Delhi and addressed to another person in the capital is more likely to pass through Washington, Beijing and Islamabad, than what Shankwahini is likely to facilitate intelligence gathering ... (Interruptions) ...

[05 May, 2000] RAJYA SABHA

SHRI DIPANKAR MUKHERJEE: There is no problem if you are accepting the editorial of the paper.

SHRI T.N. CHATURVEDI: We accept the rational arguments, not the editorial in regard to the question regarding its relationship with the university, 1 have said that it is a start up company. It is now going into a corporation.Mr. Sibal, who has practised in the United States, knows that there once the name is reserved during that period, the particular unit is in a position to enter into commercial transactions.

SHRI KAPIL SIBAL: 1 practised in the United States. I was a member of the New Your Bar. 1 have practised in the Wall Street. In my entire career 1 have never seen even once when the name has been reserved and an MoU has been signed without being incorporated and the person calls himself a Chairman. It is a technical thing. I agree. But don't say it is a practice in the United States.

SHRI T.N. CHATURVEDI: As per my information it is a practice that it allowed under the American law.

SHRI KAPIL SIBAL : But, you cannot call yourself as a Chairman unless there is a resolution by the Board.

SHRI T.N. CHATURVEDI: He may perhaps be the Chairman. Sir, all the defence scientists and defence authorities were consulted. Everybody was keen along that this project should be implemented early. Again and again the question of transparency is being raised. Transparency is not a shibboleth. On the other hand, it has some specific purpose for the people to serve. I think that purpose has to be understood in the context of a broader perspective. And, as the Prime Minster has repeatedly said, if there is any malfeasance, any misdemeanour, always an inquiry can be ordered. I do not think there is any case for inquiry or any kind of proble that is required at this particular stage. It will only result in further delay.

Lastly, I would like to submit that this is an agreement where all the points that have been raised are being taken care of in the joint venture agreement ...(*Interruptions*)... The hon. Chairman has given me limited time. All these points, all these questions of legality and legal interests, are

being taken care of in the joint venture agreement which is being formulated. That is why, I think, all the apprehensions that they have are only half-drawn goblins of their mind. (*Interruptions*) The Minister will reply and I know that you are keen to listen to the Minister. Still, I would request them that the hon. Members should certainly real two articles. One is of Inder Malhotra two days back....(*Interruptions*)...

श्री सभापति : अब आप वाइंड-अप कीजिए । आपका टाइम हो गया है ।

श्री दीपांकर मुखर्जी : एक क्युश्चन तो कर लीजिए । आप ने एक क्युश्चन भी नहीं किया है ।

SHRI T.N. CHATURVEDI: Sir, I am resuming my seat. I am very happy that he has mentined Mr. Tengri. I have got the entire report. I have a lot of respect for him. When he quotes him. I think he has also a lot. of respect for him. I am very happy that he quoted. My only submission. is that the importance of this project has been considered in the wider perpective. The question of time has to be taken into account. The various other aspects, which are supposed to inadequacies, legal or otherwise, will be taken care of in the joint venture agreement. That is why I think that all these misgivings are completely unbounded. Thank you.

SHRI C. RAMACHANDRIAH(Andhra Pradesh): Mr. Chairman, Sir, the expansion of the internet in the country is hampered by inadequate infrastructure. The lacuna can be bypassed by this agreement. There are certain misgivings about this project, about which the earlier speakers have also mentioned. Though it is not my duty to defend this project, the Minister is quite capable and, in all good faith, he will do it. But the criticism or the misapprehensions, I should say, were based on some misinformation.

With regard to the incorporation of the company as on the date of signing the MoU, the company was not incorporated. It is true. Mr. Kapil Sibal has got the experience of practicing here. I do not have much knowledge. As far as my knowledge goes, once the name is reserved and the articles are filed...

SHRI KAPIL SIBAL: The article is filed in London.

SHRI C. RAMACHANDRIAH: Once the name is reserved the company is allowed to function or enter into MoUs, negotiate with companies. That is what I have studied. Of course, it is subject to

correction. However, the names of the Chairman and the Directors have been mentioned. As for the company law, whether it is the United States or India, after the incorporation of the company, a resolution will be passed electing the Directors.

[THE VICE-CHAIRMAN (SHRI RAMASHANKER KAUSHIK) in the Chair]

That has to be clarified by the Minister Sir, with regard to the question of tendering, the hon. Members have questioned the MoU system. Is it something new to the present Government? Have you never found that the MoU system has been adopted in selecting the parties to have joint ventures with the Government? It is happening in the power projects. Nobody has questioned that. It is a well-established and accepted system, and that too, when a company has got an exclusive expertise. In the interest of the nation and in the interest of developing the data network, I don't think we can question the prudence of the Government for entering into the MoU. They have contributed capital, there is equal participation in the management. Eight Directors are there; three by promoters and one will be selected by the majority of Directors. In all fairness, I think, this equation has been evolved. Even the company with whom the MoU has been entered into, is subjected to the policy framwork of the Government. No extra privilege has been given. One of the hon. Members has said that the cost of the machinery will be appropriated towards quity. That is true. But the point that the customs duty has not been levied, is not correct. According to the information furnished to us, it is subjected to the customs duty. Can you say that it is not subjected to the customs duty?

SHRI KAPIL SIBAL:We do not know from where the customs duty is going tocome. The customs duty can be paid from the internal accruals also.

SHRI C. RAMACHANDRIAH: When the company is yet to start its cunctioning, how can you say that the customs duty can be paid from the internal accruals?

SHRI KAPIL SIBAL : The Government has said that it is not exempt from customs duty. But the Government has not clarified from where the customs duty will come. It may come from internal accruals also.

SHRI C. RAMACHANDRIAH: The company is yet to commence

its operation. How will the internal accruals arise? It has to pay out of its own capital amount.

SHRI KAPIL SIBAL: That is the problem. Rs. 275 crores is the customs duty. Who is going to pay Rs.275 crores before the company starts its business? ...(*Interruptions*)...

SHRI C. RAMACHANDRIAH: The company will be getting the capital.

SHRI KAPIL SIBAL: Who is going to give capital? That is what the Minister must answer. Leave that to the Minister ...(*Interruptions*)...

SHRI C. RAMACHANDRIAH: Forty-six per cent of the equity is being owned by the Government...(*Interruptions*)... One of the promoters will give the equipment or the machinery the cost of which will be appropriated towards will give the equipment or the machiniery the cost of which will be appropriated towards capital. The Government is contributing towards equity and liquidity. The customs duty can be paid out of that amount. It is not exempt from customs duty.

SHRI N.K.P. SALVE (Maharashtra): Who will bear the burden? ..(Interruptions)..

SHRI C. RAMACHANDRIAH: Originally, the concept has been mooted by the Task Force and it has been approved by the Planning Commission. So, the hon. Members are questioning the right of othe Task Force to decide these things. They have not decided, it is the concept which has been mooted by the Task Force and it was accepted by the Planning Commission which was presided over by Shri Jaswant Singh. Have you got no experience? It is a hundred per cent owned corporation of Carnegie Mellon University which is well-known in the world for its information technology research. So, the agreement is that it will bring the technology from its holding company. That does not mean that it has got no experience. It is bringing with it new technology which should meet the requirement of high-speed data, transmission, etc. It is less expensive and more efficient than others. At the same time, the US partner in the project, is a company owned by a University, an acclaimed world leader in the IT business. When such a technology is being brought to the country, their apprehension is totally unjustified ...(Interruptions) ...

SHRI NILOTPAL BASU: Where is the legal document?

SHRI C. RAMACHANDRIAH: As far as the legal document is concerned, I have said that when the company gets the name registered, it is authorised to negotiate. It is authorised to negotiate with anybody, you can get it clarified from the United States Law Administration... (Interruptions),...

SHRI NILOTPAL BASU: What are the articles of incorporation? What are the buy-laws? ...(*Interruptions*)...

उपसभाध्यक्ष(श्री रमा शंकर कौशिक) : माननीय बसु, इनको अपनी बात पूरी करने दीजिए ।

SHRI C. RAMACHANDRIAH: The articles of incorporation have been filed before the MoU was signed ...(*Interruptions*)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : रामचन्द्रैया जी, कृपया आप समाप्त करें ।

SHRI C. RAMACHANDRIAH: Sir, my time is being taken by the hon. Members.

Sir, the country needs this infrastructure. The proposal and the MoU is going to benefit the nation. My appeal to the Members is that it is a good proposal and don't block it. If at all there are any lapses, they can be rectified because they are technical lapses ...(*Interruptions*)...

SHRI N.K.P. SALVE: There are financial lapses..(Interruptions)...

SHRI C. RAMACHANDRIAH: There are no financial lapses.... (Interruptions)...

SHRI N.K.P. SALVE: Why did you bypass the tender route? ...(*Interruptions*)... Why did you bypass the tender route? You are skirting two important questions... (*Interruptions*)...

SHRI C. RAMACHANDRIAH: Sir, during your tenure also so many projects have been undertaken under under MoU. MoU is not a strange concept to this country....(*Interruptions*)...

SHRI N.K.P. SALVE: Are you willing to yield for a minute? There are two important questions which you are skirting ... (*Interruptions*)... He has yielded....(*Interruptions*)...

SHRI M. VENKAIAH NAIDU: Everybody will yield, because you are a senior Member,...(*Interruptions*)... A Member cannot ask another Member, as far as my knowledge goes. That is the practice of the House... (*Interruptions*)...

SHRI C. RAMACHANDRIAH: I make it open and clear that whatever doubts that the hon. Member *has...(Interruptions)...*

SHRI N.K.P. SALVE: If he does not yield, I will not speak a word... (Interruptions)...

SHRI M. VENKAIAH NAIDU: You have a right. You ask the Minister....(*Interruptions*)... My only request is that you ask the Minister... (*Interruptions*)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : साल्वे साहब, आप माननीय मंत्री जी से पूछ लीजिएगा । इनको अपनी बात समाप्त करने दीजिए । रामचन्द्रैया जी,आप कृपया समाप्त करें।

SHRI N.K.P. SALVE : There are two important questions. We don't question the competence, ability and *bonafides* of the Task Force. Two questions, to my mind, are very important. Now, you have such a large contract. Why did you skirt the tender route? That is mumber one. Secondly, who is going to be the real beneficiary? That is the question which he has raised. Chaturvediji has ably defended the other side of the picture, placed the other side of the picture. These are the two questions, to my mind, which are crucial ...(*Interruptions*)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : आप अगर उत्तर माननीय मंत्री जी से लीजिएगा। रामचन्द्रैया जी, आप अपनी बात कहिए।

SHRI C. RAMACHANDRIAH: The National Task Force on Information Technology, after wide deliberations with the scientists, eminent economists, etc., has mooted the concept. Subsequently, it was adopted and approved by the Planning Commission. If you question the Planning Commission. 1 can't help it. ..(*Interruptions*)...

उपसभाध्यक्ष (श्री रमा शंकर): अब आप कृपया एक मिनट में समाप्त कर दीजिए।

SHRI C. RAMACHANDRIAH: Sir, there is one more apprehension

that it will endanger the security of the nation. It is not expected to carry voice data. They can't tap phones. In so far as data traffic is concerned, the Government has already taken a policy decision. It has already been taken. The Government has allowed the service providers. The right has already been conferred on them to set up their own gateway, subject to security regulations and monetary requirements of the Government. In such as eventuality, the apprehension, which has been entertained by the Members, is unjustified. My appeal to the House is that the need of the hour and that it is a very good project. We have to develop our information technology and we have very vigorous, ambitions, plans. Whatever lapses are there, technical or otherwise, they can be rectified. Don't create an obstacle so that the project is blocked. Thank you.

DR. (SHRIMATI) JOYASREE GOSWAMI MAHANTA (Assam)-. Sir, in this revolutionary era, or, I should say in his revolutionary millenium of information technology, I think, it is a timely concept and effort taken by the Government, so far as this Sankhya Vahini Project is concerned. But, Sir, I am afraid. Being a resident of a very much insecure border State, I would like to know, to what extent the security and defence, not only of Assam, not only of the North-Eastern Region, but also of the whole country, will be affected by this new project. In Assam and the North-Eastern Region, generally, the village people say that only when the village telephones are cut off or switched off, extremism will be checked. I appreciate the Sankhya Vahini project, but this point has to be seen. This is a very important point. I would like to cite just one sentence from the statement which has been made by the Minister, "The benefits of setting up Sankhya Vanini will percolate very quickly to a number of institutions across the country. Primary beneficiaries will be educational institutions, local, state and central Governments, research establishments, corporations, software companies, financial institutions etc." Here I would like to point out that many such steps were taken by various Departments, at different times, to help the village people, to serve the people of the country. But we find that all have gone in vain in some State or the other. I hope it will be seen that the people of our country are properly served by this project. Thank You.

श्रीमती सरोज दुबे (बिहार): धन्यवाद उपसभाध्यक्ष महोदय। सांख्य वाहिनी परियोजना पर अभी तक पक्ष और विपक्ष में करीब-करीब सभी सवाल आ चूकें हैं। लेकिन

में भी अपनी जिज्ञासा को इसमें जोड़ना चाहती हूं इसलिए मैं भी कुछ अपनी तरफ से कहना चाहूंगी। सांख्य वाहिनी परियोजना पर हो रहे विवाद पर सरकार द्वारा जो सफाई दी जा रही है वह संदेहास्पद है। यह इसलिए है क्योंकि सांख्य वाहिनी परियोजना को चुपके से मंजूर कर लिया गया। सरकार यह दावा करती है कि इसमें पारिदर्शिता बरती गई है, लेकिन वह वास्तविकता नहीं है। जहां तक मुझे मालूम हैं उस कार्रवाई का विवरण ही गायब है जिसमें सांख्य वाहिनी परियोजना को मंजुरी दी गई है। यह अत्यंत गंभीर बात है। इस मामलें में पूरे मंत्रिमंडल को अंधेरें में रखा गया, मंत्रिमंडल को कार्नेगी मेलोन विश्वविद्यालय के बारे में पूरी जानकारी नहीं दी गई और जिस दस्तावेज पर 19 जनवरी को मंत्रिमंडल ने अपनी मुहर लगाई उसके साथ कार्नेगी मेलोन विश्वविद्यालय के बारे में कुछ भी दर्ज नहीं किया गया है, कोई भी ब्यौरा नहीं दिया गया है। सरकार को यह बताना चाहिए कि यह जो विश्वविद्यालय है यह अमेरिका के तरह-तरह के विश्वविद्यलायों में किस श्रेणी का है ? यह निजी है या व्यावसायिक है यह बात सरकार को क्लियर करनी चाहिए।

महोदय. टास्क फोर्स की बात सभी माननीय सदस्यों ने कहीं है । उस टास्क फोर्स का काम है कि यह बताये कि यह परियोजना देश के हित में आवश्यक है या नहीं। इस मामलें में टास्क फोर्स ने अपनी मर्यादा उल्लघंन किया है । यह बात बहत ही आपत्तिजनक है । विदेश संचार निगम अपने देश की सभी सूचनाओं पर निगरानी रखता है, लेकिन सांख्य वाहिनी बनने के बाद हमारा विदेश संचार निगम बिल्कुल जिंदा लाश हो जाएगा । इसके बनने से वह सब कुछ खत्म हो जाएगा । इससे हमारे टेलीफोन पर बातचीत, फैक्स के मामले, राष्ट्रहित की बातें, संचार माध्यम की सारी बातें लीक हों जायेंगी जिससे हमारे राष्ट्र को खतरा उत्पन्न हो सकता है । इससे राष्ट्रीय संचार दूरसंचार नीति का भी उल्लघंन होता है । इसमें सबसे खतरनाक बात यह है कि एक नकेल अमेरिका के हाथ में रहेंगी जो कि राष्ट्रहित में नहीं है। जिस आई.यू. नेट नाम कंपनी के साथ मिलकर यह बड़ा संस्थान बना रहें हैं उसके बारे में मैं पूछना चाहती हूं कि उस कंपनी का इतिहास क्या है ?उसकी बाजार में कितनी साख है, उसके पास ऐसा कौन-सा ज्ञान है जिसकी वजह से सरकार सारा सूचना तंत्र उसके भरोसे छोड़ रही है, यह बात मैं आपसे जानना चाहती हूं ? साथ ही साथ आई. यू.नैटवर्क कोई बहुत पुरानी कंपनी नहीं है । इस संबंध में उन्होनें रक्षा मंत्रालय से भी ठीक से राय नहीं ली इसलिए हम लोग जानना चाहतें हैं कि ऐसी क्या जल्दी थी, ऐसी क्या हड़बड़ी थी कि इतनी बड़ी परियोजना को बिना किसी विचार-विमर्श के, बिना मंत्रिमंडल को कॉन्फीडेंस में लिए अचानक स्वीकार कर लिया गया ? सरकार को चाहिए कि जो तरह-तरह के प्रश्न उठ रहें हैं, जो शकाएं उठ रही हैं, जो लोगों के मन में भय उत्पन्न हो रहा है, उसको देखते हए सरकार इस पर पूनर्विचार

[05 May, 2000] RAJYA SABHA

करे, इसके लिए एक संसदीय समिति बनाई जाए जो इस मामले की पूरे तौर पर गंभीरता से जांच करें तथा इसके खतरनाक इरादों के अदंर क्या है, इसकी जाचं करे । उसके बाद ही इस परियोजना को मंजूर किया जाना चाहिए । धन्यवाद ।

श्री नीलोत्पल बसु : सर, अभी डेढ़ बज गया है । मेरा सुझाव है कि ढाई बजे से प्राइवेट मैंबर्स बिजिनेस होगा, इसलिए इसका जवाब सोमवार तक टाल दिया जाए ।

श्री त्रिलोकी नाथ चतुवेर्दी : यह आज ही खत्म होना चाहिए ।

श्री नीलोत्पल बसुः आज कैसे खत्म होगा ?आज फ्राइडे है।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : जहां तक माननीय सभापति जी के विनिश्चय का सवाल है, उन्होनें यह विनिश्चय किया था कि एक दल से एक ही व्यक्ति इसमें बोलेगा । सभी दलों के एक-एक माननीय सदस्य बोल चुकें हैं । ऐसी स्थिति में इसको अब समाप्त कर लेना चाहिए ।

श्री कपिल सिब्बल : लंच ब्रेक का क्या होगा ? ...(व्यवधान)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : इसे आगे सोमवार के लिए क्यों टाला जाए?

SHRI NILOTPAL BASU: There are precedents. We know that.

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : माननीय बसु जी, अगर आप इस समय लंच ब्रेक करना चाहतें हैं तो पाचं बजे रिप्लाई हो जाएगा, इतना ही हो सकता है।

श्रीमती सरला माहेश्वरी (पश्चिमी बंगाल) : सर, पाचं बजे कैसे हो सकता है ?

श्री नीलोत्पल बसु : फ्राइडे पांज बजे कैसे हो सकता है ? यह को कतई नहीं हो सकता है । ...(व्यवधान)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : माननीय सदस्यों की राय है कि अभी हो जाए। यह कॉलिंग अटैंशन मोशन है। कॉलिंग अटैंशन मोशन बड़े महत्वपूर्ण होते हैं। अब यदि एक प्रश्न उठाया गया है तो उसका जवाब भी आ जाना चाहिए। इसलिए अब इसका जवाब हो जाने दीजिए।

श्री नीलोत्पल बसु : आप ठीक कह रहें हैं लेकिन हम लोगों का कहना है कि केवल औपचारिकता मे ही जवाब नहीं रह जाए इसलिए ...(व्यवधान)...

श्री त्रिलोकी नाथ चतुर्वेदी : वह पक्का जवाब देंगे।

उपसभाध्यक्ष (श्री रमा शंकर) ः सवाल औपचारिकता का नहीं है । आपने जो सवाल किया है, उसका उत्तर वह देंगे । इन उत्तरों से ...(**व्यवधान)**...

श्री नीलोत्पल बसुः सर, ऐसे प्रीसीडेंट्स हजारों मिलेंगे जब कॉलिंग अटैशनं मोशन दूसरे दिन के लिए गया है। ऐसे प्रासीडेंट्स भी है, रूल भी है। ऐक्सटेंशन के प्रीसीडेंट्स भी हैं।

श्री त्रिलोकी नाथ चतुर्वेदी : वे गलत प्रीसीडेंट्स हैं।

श्री नीलोत्पल बसु ः मैं मानता हूं कि वह नहीं होना चाहिए। लेकिन यह अब कैसे हो सकता है ? आज फ्राइडे हैं।

श्री त्रिलोकी नाथ चतुर्वेदी : चिंता मत करिए, अभी खत्म हो जाएगा।

श्रीमती सरला माहेश्वरी : अगर आप इतने ही तैयार होते तो एक महीने में जवाब आ गया होता । सदन में यह सवाल उठाए हुए एक महीना हो गया है । एक महीने से आज तक जवाब नहीं आया है । अगर आप इतने ही तैयार होते, अगर आपकी पारदर्शिता होती तो कम से कम सदस्यों ने जो सवाल उठाएं हैं, उनका जवाब दे देते ।

संचार मंत्रालय में राज्य मंत्री (श्री तपन सिकदर) : आप जवाब सुनिए।

श्रीमती सरला माहेश्वरी: यह सुनते, महीना भर हो गया है।

उपसभाध्यक्ष (श्री रमा शंकर) : माननीय सदस्य इस बात को अच्छी तरह से जानते हैं कि कॉलिंग अटेंशन मोशन एक महत्वपूर्ण विषय होता है । महत्वपूर्ण विषय उठाया गया है, महत्वपूर्ण विषय का उत्तर तत्काल आ जाना चाहिए । इसलिए इसको अभी समाप्त करेंगे । आपके दल यानी मार्क्सवादी कम्युनिस्ट पार्टी के दल से नीलोत्पल साहब ने यह बात रखी लेकिन माननीय माहेश्वरी जी और माननीय सेनगुप्त जी अपनी बात कहना चाहतें हैं । मैं आपसे इतना कहूंगा कि आप एक-एक मिनट में अपनी बात कहें ।

श्री संघ प्रिय गौतम : यह कभी नहीं हो सकता। ये लोग आदत से मजबू र हैं। ये सबसे ज्यादा सदन का समय खराब करतें हैं। यह नहीं हो सकता है, यह परम्परा के विपरीत है। एक से ज्यादा मैंबर नहीं बोल सकतें। हम 45 मैंबर्स हैं, हममें से एक मैंबर बोला है। यह आठ मैंबर्स हैं, उसमें से तीन बोलेंगे।...(व्यवधान)...

श्रीमती सरला माहेश्वरी : आप घड़ी देख लीजिए,मैं सिर्फ एक मिनट में खत्म करूंगी।

श्री संघ प्रिय गौतम : आठ में से तीन मैंबर कैसे बोलेंगे ?

श्रीमती सरला माहेश्वरी : आप मुझे बोलने दीजिए, महिलाओं को बोलने दीजिए। [05 May, 2000] RAJYA SABHA

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI O. RAJAGOPAL): Sir, it was decided that one Member will speak from every party.

श्री रवि शंकर प्रसाद : यह तय किया गया है कि एक पार्टी से एक ही व्यक्ति बोलेगा।...(व्यवधान)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : ठीक है, आप रहने दीजिए । अगर माननीय सदस्यों की सहमति होती तो माननीय सदस्या को एक मिनट दिया जा सकता था । चलिए छोड़ दीजिए । माननीय संचार मंत्री जी, आप बोलिए ।

श्री रामविलास पासवान : सभापति जी, मैं माननीय सदस्यों का आभीर हूं कि इस ध्यानाकर्षण प्रस्ताव के माध्यम से बहुत ही महत्वपूर्ण विषय की ओर सदन को आकृष्ट किया गया है और सरकार को भी इस विषय में जो गलतफहमियां हैं, उन्हें दूर करने का मौका दिया गया है । इसमें कई मुद्दे उठाए गए हैं । सर्वप्रथम, हमें इस बात की खुशी है कि सभी माननीय सदस्यों ने इस बात को सराहा है कि हमें नई टेक्नालॉजी चाहिए, हमें सस्ती दर पर टेक्नालॉजी चाहिए और हमें नया आइडिया भी चाहिए । यह सरकार का कमिटमेंट भी है और जो हमारा कमिटमेंट हैं, हम उससे पीछे नहीं जा सकतें हैं ।

इसके अलावा कुछ अन्य मुद्दे भी उठाए गए हैं । सर्वप्रथम में सांख्य वाहिनी के संबधं में कुछ महत्वपूर्ण तिथियों को सदन में बतलाना चाहूंगा । पहला, जो नेशनल टास्क फोर्स का गठन हुआ वह 22 मई, 1998 को हुआ। दूसरा, जो आई.यू.नेट के नाम के रिजर्व का मामला है, वह 27.7.98 को हुआ। जो. एम.ओ.यू. था, उस पर हस्ताक्षर 16.10.98 को हुए । उसके बाद दोनों तरफ से एक्सपर्ट्स की टीमों ने बैठकर उसकी रूपरेखा तैयार की और उसमें टेलीकॉम कमीशन को प्रोग्रेस की जानकारी दी गई । टेलीकॉम कमीशन ने उसके शीघ्रता से कार्यान्वयन के आदेश 14 जुलाई, 1999 को दिए । आई.यू.नेट कंपनी जब बनी, जब वह इनकॉरपोरेट हुई, वह तिथि थी 8 जनवरी, 1999 । जो ज्वांइट वेंचर एग्रीमेंट को तैयार करने की तिथि है , वह अगस्त 1999 है । केबिनेट नोट विभिन्न मंत्रालयों में सरकुलेट किया गया 29.9.1999 को और केबिनेट नोट मंत्रिमंडल की मंजूरी हेतु भेजा गया 7 जनवरी, 2000 को । मंत्रिमंडल के अनुमोदन की प्राप्ति की तिथि, जब वह एग्रूव हुआ, केबिनेट ने उसे पास किया, वह है 19 जनवरी, 2000 । उसके बाद पिछली बार हमने कहा था कि लॉ मिनिस्ट्री को तुरंत ज्वांइट वेंचर एग्रीमेंट वेटिंग के लिए भेजा जाएगा और वह 13.4.2000 को हमने भेज दिया है । उसके बाद एफ.आई.पी.बी. (फॉरेन इनवेस्टमेंट प्रमोशन बोर्ड) की अनुमति प्राप्त करनी है और उसके बाद प्रोजेक्ट एस्टीमेट

बनाकर टेलीकॉम कमीशन का अनुमोदन प्राप्त करना है। उसके लिए भी डेट निश्चित कर दी गई है, 16 मई, 2000। उसके बाद ज्वांइट वेंचर एग्रीमेंट लॉ मिनिस्ट्री के वेटिंग के प्रस्ताव पर टेलीकॉम कमीशन द्वारा उसका अनुमोदन प्राप्त होना है।

माननीय सदस्यों ने और भी कई मुद्दे उठाएं। एक तो जैसे कि आपको जानकारी है कि अभी हमारे यहां कुल मिलाकर 10 लाख इंटरनेट कनेक्शन्स हैं और अगले दस साल में हमारी योजना है 2 करोड़ कनेक्शन्स की । अभी एक प्रश्न किया गया कि सांख्य वाहिनी परियोजना को तय करने का अधिकार टास्क फोर्स को कब से दिया गया ? वह अधिकार टास्क फोर्स को है या नहीं ? और क्या टास्क फोर्स सुझाव दे सकती है ? आपका कहना बिलकुल सही है कि टास्क ने अपना कुछ तय नहीं किया, टास्क फोर्स ने सुझाव दिया और उस सुझाव को सरकार ने कार्यान्वित करने का काम किया ।

उसके बाद दूसरा प्रश्न था मिनट्स के बारे में । आपने कहा कि इंटरनेट से ...(व्यवधान)...

श्री नीलोत्पल बसुः सरकार ने कब तय किया, यह डेट बता दीजिए।

श्री रामविलास पासवान : सर, इसलिए मैनें सारी डेट्स पहले ही बता दी । उसके बाद भी माननीय सदस्य नहीं सुन रहें हैं तो इसमें मेरी गलती नहीं है । फिर कहिए, मैं एक बार फिर डेट्स बता दूं ?

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): जनवरी 2009 मे ।

श्री जीवन राय (पश्चिमी बंगाल) : आपको सरकार का अनुमोदन मिला, तो वह कब मिला ? एम. ओ. यू. पहले हुआ या सरकार का अनुमोदन पहले हुआ ? ...(व्यवधान)...

श्री संघ प्रिय गौतम : आप सुनते नहीं है, बोलतें ही बोलतें हैं।

श्री जीवन राय: गौतम जी, आपको क्या हो गया है ?

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : माननीय गौतम जी, संचार मंत्री जी काफी सक्षम है। आप क्यों बोल रहें हैं ?

श्री नीलोत्पल बसु ः उपसभाध्यक्ष जी, मुझे आपका संरक्षण चाहिए।

श्री रामविलास पासवानः अब एक बार पहले जवाब देने दीजिए ...(व्यवधान)... जवाब दे देने दीजिए फिर उसके बाद ...(व्यवधान)...

श्री नीलोत्पल बसु : हमारा सवाल था कि सरकार ने कब इसका अनुमोदन किया ? हमें इसका जवाब नहीं मिला।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : आप आसन तो ग्रहण कीजिए ।

[05 May, 2000] RAJYA SABHA

श्री रामविलास पासवान : महोदय, एक काम कीजिए कि वे नोट करतें रहें, हमकों पहले जवाब खत्म करने दें । हम एक-एक प्वाइंट का जवाब इनको दे देंगे । उसके बाद भी अगर इनका कुछ बचेगा तो हम उसका भी जवाब देंगे । इसमें कोई ऐसी बात नहीं है । कोई भागा नहीं जा रहा है यहां से ।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): सही बात है।

श्री रामविलास पासवान : जैसा कि इन्होनें कहा कि एम.ओ.ई. पर ततकालीन सचिव ने जो सिंगनेचर किए इसके लिए किसने उनको अधिकार दिया था, इजाजत दी थी, तो तत्कालीन मंत्री ने इजाजत दी थी।

श्री जीवन राय : जब अनुमोदन हुआ ही नहीं, सरकार नहीं रही तो प्राइवेट कैसे हो गया ? ...(व्यवधान)...

श्री रामविलास पासवान : इसके बाद इन्होनें कहा कि टेलिकॉम कमीशन में चर्चा हुई या नहीं हुई, चितरंजन जी ने भी कहा और श्री बसु जी ने भी कहा । इसमें चर्चा दो बाद हुई है । एक बार चर्चा 11 नवम्बर,1998 को हुई और दूसरी बार चर्चा 14 जुलाई, 1999 को हुई ।

श्री नीलोत्पल बसुः सर, यह गलत इंफार्मेशन दी जा रही है। ...(व्यवधान)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : पहले माननीय मंत्री जी की बात पूरी हो जाने दीजिए इसके बाद जो आपको प्रश्न पूछने हो, पूछ लें ।

श्री रामविलास पासवान : इन्होनें कहा कि इंटरनेट से मिनट्स को हटा दिया गया है। यह सही नहीं है, इंटरनेट से मिनट्स को नहीं हटाया गया। एक बात इन्होनें राजनीति के संबधं में 21 मार्च, 2000 को पूछी कि आईयू नेट के चेयरमैन कौन है। जब आप लोग किसी मुद्दे को उठाते हैं तो हम लोग भी कोशिश करते हैं कि उसको गंभीरता से लें। सरकार की नीयत टैक्नोलोजी को बढ़ावा देना है। मैं माननीय सदस्यों से भी आग्रह करना चाहूंगा चाहे वे इस पक्ष के हों या उस पक्ष के हों सभी की यह मान्यता है कि कोई ऐसा काम न करें जिससे हमारी नेशनल सिक्योरिटी के ऊपर खतरा हो। इसलिए मैं कहना चाहता हूं कि इसमें जो चीजें की गई हैं वे सब इंडियन लॉ के मुताबिक ही की गई है । अभी आपने पूछा कि जब नेशनल टास्क फोर्स की मीटिंग हुई तो उस मीटिंग में कौन-कौन थे। इस विषय से मेरा यह कहना है कि उस मीटिंग में चेयरमैन की हैसियत से वर्तमान विदेश मंत्री जसवंत सिंह जी थे और प्लानिंग कमीशन के डिप्टी चेयरमैन वर्तमान मुख्य

मंत्री चन्द्रबाबु नायडु थे । अभी हमारे पास महाराष्ट्र के मुख्य मंत्री विलासराव देशमुख का पत्र आया है कि मैनें सांख्यवाहिनी परियोजना का समर्थन किया है । वे कांग्रेस पार्टी के ही हैं । जो नेशनल इंटरनेट का मामला है, उसमें हमेशा लोग समर्थन करतें है । सिक्योरिटी डिपार्टमेंट आफ टैलिकॉम्युननिकेशन के चेयरमैन, एनआईसी प्रेजिडेंट, नेस कॉम प्रो. पी.वी. इन्दरसेन, रिप्रेजेंटेंटिव मिनिस्ट्री आफ डिफेंस जनरल एस.एस. मेहता, एम.ए. कमाडोर प्रेमचंद तथा डिफेंस से सारे आफिसर्स उपस्थित थें । अनिल भट्ट और टी.एस. चौधरी डिपार्टमेंट आफ इलैक्ट्रोनिक रिप्रेजेंटेटिव आफॅ डिफेंस मिनिस्ट्री सारे लोगों ने मीटिंग अटैंड की। सारी की सारी चीजें इंटरनेट के माध्यम से सब जगह, सब लोगों को सूचित किया गया। एक ऐसी टैक्नोलोजी है, एक ऐसा आइडिया है जिसमे पैसे की कीमत नहीं है । आप जिस आदमी के संबंध में कह रहें हैं, ऐसा लग रहा है शायद राज रेड़ी या अरूणाचल जी, भारत के लिए अपरिचित आदमी है। जिस आदमी ने डिफेंस में साठ-साठ साल तक सेवा की हो और जो टेक्नोलोजी के मामले में आज भी हिन्दुस्तान में ही नहीं बल्कि अमेरिका में जाकर माहरथ करता हो, और यदि हम उस आदमी की इंटेग्रेटी के ऊपर अंगूल उठाएं तो कम से कम अंगूली उठाने से पहले सोचना चाहिए । जब हमारा कोई भाई विदेश में जाता है या विदेश में होता है तो उसे इस बात का अफसोस होता है कि भारत में सारी की सारी पोटेंशियलिटी है, भारत में सारी चीजें मौजूद हैं जो अभी तक नहीं हो पाई है । इसके लिए वह आदमी वहां पर चिंतित है और यहां आकर कुछ रास्ता निकालता है ताकि भारत भी टेक्नोलोजी के मामले में आगे बढे और दुनिया के मुकाबले में कम्पीट करें । कोई आदमी अगर इस तरह का काम करे तो रिवार्ड देने की बजाए, उसको शाबाशी देने के बजाए हम उसकी इंटेग्रेटी पर अंगुली उठाने का काम करें तो मैं समझता हूं कि यह किसी के लिए अच्छा नहीं है और न ही देश हित के लिए अच्छा है । मैं पूरी जवाबदेही के साथ कहता हं कि हमारी बातचीत राजा रेड्डी से और श्री अरुणाचल जी के साथ हुई है । माननीय सदस्यों के मन में जो शंका थी हमने उनकी एक-एक शंका का निराकरण करने का काम किया, जानने का काम किया और अब मैं दावे के साथ कह सकता हूं कि सारी जानकारियों सहित यह टेक्नोलॉजी भारत के इंट्रस्ट के लिए हर दृष्टिकोण से उपयुक्त है, अच्छी है । इसमें कहीं कोई वॉयलेशन नहीं हुआ है । इंडियन टेलीग्राफिक ऐक्ट, 1885 के बारे में जितने भी मामले आपने उठाए उनके बारे में बताना चाहता हं कि सांख्य वाहिनी को बाकायदा लाइसेंस दिया जाएगा और उसी सिक्योरिटी इम्प्लिमेंशंस को ध्यान में रखा जाएगा । इंटरनेट कंपनियों कंपनियों को हम लाइसेंस दे रहें हैं और मिनिस्ट्री ऑफ होम की अनुशंसा के मुताबिक सिक्योरिटी एजेंसी व कंपनियों को मोनिटरिंग की सुविधा टेलीग्राफिक ऐक्ट के मुताबिक प्रदान करने की कोशिश कर रहें हैं। ये सुविधाएं

सांख्य वाहिनी को भी प्रदान की जानी है । आपने पूछा था कि आई.टी.टास्क फोर्स में कौन-कौन से लोग मौजुद थे ? मैनें बताया भी हैं । आपने पछा कि Why not follow the global tender route ? यह नॉर्मल खरीद-बिक्री का मामला नहीं है जिसमें एक सामान्य टेंडर प्रणाली का इस्तेमाल होता है । सवाल यह है कि किस पार्टी के साथ जोइंट वेंचर किया जाए जिससे एक अच्छी टेक्नोलॉजी देश में आए और देश का विकास हो । आई.टी. टास्क फोर्स की सारी उप-संस्थाओं की स्ट्रेंथ एंड वीकनेस को मद्देनज़र रखते हुए यह निर्णय लिया गया कि कार्नेज मेलन जैसी उच्चस्तरीय रिसर्च संस्था इस कार्य के लिए उपयुक्त रहेगी । आपने पांच साल तक रखने के बारे में पूछा । हमने भी इसके बारे में पूछा और तीन साल का टर्म रखा। इसमें तीन हमारे मैंबर है, तीन आई-यू-नेट के मैंबर हैं, एक मैंबर एजुकेशन इंस्टीट्यूट से है और एक मैंबर का अभी चूना जाना बाकी है । ये आठ मैंबर हैं । प्रश्न था उन्हें टर्म पहले क्यों दिया गया ? उन्हें तीन साल का टर्म पहले इसलिए दिया गया क्योंकि उनके पास टेक्नोलोजी है । उसके चैयरमैन कौन होंगे ? उसके चेयरमैन यही दोनों होंगे। कोई विदेशी आदमी नहीं आने वाला है। यही राजा रेडडी और अरूणाचल इसे देखने का काम करेंगे । जब कोई खरीबी होगी, कोई फीवर होगा तो उसे देखने का काम कौन करेगा ? अभी तक हम आदमी का फीवर जानतें थे, परंतु यह कम्प्यूटर का फीवर पहली बार देखने में आया । यदि किसी को वायरल फीवर हो जाए तो कौन देखेंगा ? इसलिए ऐसे आदमी रखे गए हैं जो तीन साल तक नहीं, पांच साल तक उसे देखने का काम करेंगे और यह सब नेशनल इंट्रस्ट में हैं । आपने जी-यू-नेट और आई-यू-नेट के बारे में पूछा । जी-यू-नेट के सी.एम.यू. के सौ प्रतिशत के सब्सिडयरीज हैं । ये दोनों कंपनियों 8.1.1999 को इनकारपोरेट की गई । जी.यू.नेट का शेयर कैपिटल कार्नेज मेलन के हाथ में हैं । और आई-यू-नेट के शेयर जी-यू-नेट के नाम से है । जहां तक डी.टी.एस. का सवाल है ...(व्यवधान)...

श्री नीलोत्पल बसुः सर, ... (व्यवधान)...

श्री संघ प्रिय गौतम : आप हर बात में खड़े हो जातें हैं ...(व्यवधान)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : गौतम जी, आप बैठ जाइए ।

श्री रामविलास पासवान : शर्तो के मुताबिक ...(व्यवधान)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : आप शांत होइए ... (व्यवधान)...

श्री रामविलास पासवान : शर्तों के मुताबिक आई-यू-नेट ने पांच साल के लिए कार्नेज मेलन की भर्ती, नेचुरल वोटिंग राइट रहेगी और यह एग्रीमेंट से सुनिश्चित किया जाएगा। आपने पूछा कि बाहर से टेक्नोलॉजी लाने की आवश्यकता क्यों पड़ी ? बाहर से

टेक्नोलॉजी लाने की आवश्यकता इसलिए पड़ी क्योंकि हाई स्पीड डाटा ट्रांसफर के लिए डब्ल्यू.डी.एम. टेक्नोलाजी का इस्तेमाल किया जाता है और इस टेक्नोलॉजी के पूरी तरह से इस्तेमाल के लिए हाई स्पीड डाटा और कम्प्यूटर नेटवर्क की जरूरत है तथा इस क्षेत्र में हमारी एक्सपरटाइज सीमित है इसीलिए कार्नेज मेलन की भर्ती की, इसकी क्षमता का विकास किया है और यह भारत के लिए उपयोगी होगी।

आपने कस्टम ड्यूटी के बारे में पूछा, कस्टम ड्यूटी माफ नहीं की गई है। आपने लीगल डोक्यूमेंट के बारे में पूछा । कपिल सिब्बल साहब जानतें हैं कि जब जोइंट वेंचर हो जाएगा तो लीगल डोक्यूमें भी बन जाएगा । लीगल डोक्यूमेंट नहीं बनेगा, इसका सवाल ही नहीं उठता । जोइंट वेंचर कंपनी के लिए कस्टम ड्यूटी माफ नहीं की गई है । जब कंपनी का रजिस्ट्रेशन हो जाएगा तब इक्विटी या लोन के माध्यम से वर्किंग कैपिटल का प्रावधान किया जाएगा । इक्विपमेंट्स के वॉयलेशन के समय कस्टम ड्यूटी को लैंडेड कोस्ट का ही अंग माना जाएगा । इस तरह कस्टम ड्यूटी आई-यू-नेट कंपनी देगी । उसके बाद इस परियोजना से विदेश संचार निगम को कोई हानि होने वाली नहीं है । वी.एस.एन.एल. इंटरनेशनल वोइस टेलीफोनिक बिजनेस में मोनोपोली रखती है जबकि जोइंट वेचंर कंपनी केवल डोमेस्टिक क्षेत्र में और वह भी डाटा नेटवर्किंग का काम करेगी । वोइस का काम करने वाली नहीं है । मेरा माननीय सदस्यों से तथा सदन से भी आग्रह है कि बार-बार इस मुद्दे को उठाकर इस तरह का कंफ्यूजन क्रिएट न करें इसलिए मैं माननीयय सदस्यों से आग्रह करूंगा कि बार बार इस मुद्दे को उठाकर इस तरह का कोई कन्फ्युज़न क्रियेट न करें । हमारे बाद इजरायल ने इसके साथ समझौता किया है । आज हर देश टेक्नालाजी में आगे बढ़ रहा है । हर देश इसमें आगे बढ़ने की कौशिश कर रहा है । और हम बाल की खाल नोंचकर जो भी अच्छा काम है उसके लिए भी लोगों के मन में शंका उत्पन्न करके अपने ही पावं पर कुल्हाड़ी मारने का काम कर रहें हैं। मैं सभी माननीय सदस्यों से आग्रह करूंगा, सदन से आग्रह करूंगा कि सरकार को जो निर्णय है वे उसका स्वागत करें और आज से इस तरह का कोई भ्रम पैदा न हो करे जिससे विदेश में भारत की छविं बिगड़ती हो । माननीय सरोज दुबे जी हम लोग देश को टेक्नालाजी के क्षेत्र में ले जाना चाहतें हैं, कृपया देश को लालटेन के क्षेत्र में मत ले जाइए यह मेरा आपसे आग्रह हैं ।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) माननीय सदस्य-गण क्या आप कुछ सवाल करना चाहतें हैं ? कृपया एक एक सवाल पूछिए । **श्री नीलोत्पल बसु** ।

श्री नीलोत्पल बस् : हमने लीगल डाक्यूमेंट्स नहीं मांगे थे।

श्री रामविलास पासवान : आपने नहीं मांगे थे लेकिन कई अन्य सदस्यों ने मांगे

थे। यह प्रश्न उठा था।

[05 May, 2000] RAJYA SABHA

श्री नीलोत्पल बसुः मेरा प्वांइट यह है कि सरकार सदन को आश्वस्त करें कि कार्नेंग मेलोन का क्या इन्वेस्टमेंट है यू नेट में और यू नेट का क्या इन्वेस्टमेंट हैं आई यू नेट में इसके बारे में, क्योंकि दोनों कंपनी इनकारपोरेटेड हैं, इसके बारे में बतायें।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : आप कृपया व्याख्या मत कीजिए ।

श्री नीलोत्पल बसु ः वे डाक्युमेंट रख दीजिए । जीयू नेट का 100 परसेंट सब्सिडेयरी है यू नेट और यू नेट का 100 परसेंट हैं जीयू नेट । डाक्यूमेंट रख दें ।

SHRI KAPIL SIBAL: Mr. Vice-Chairman, Sir, I have only one small question for the hon. Minister. Could he please tell us on the floor of the House the shareholding pattern of GUNet and IUNet and in what manner does the Carnegic Mellon hold a majority voting interest in GUNet?

श्री रामविलास पासवान : यह इन्फर्मेशन रख दी जाएगी।

श्रीमती सरला माहेश्वरी : उपसभाध्यक्ष जी...

श्री संघ प्रिय गौतम : महोदय, आप मेरी बात भी सुने । महोदय, सारे सदन को ये तीन आदमी हाईजेक कर लेते हैं । ...(व्यवधान)...

उपसभाध्यक्ष (श्री रमा शंकर कोशिक) : माननीय गौतम जी...

श्री संघ प्रिय गौतमः क्या इनके अलावा ...(व्यवधान)... और भी सदस्य हैं । क्या इन्होनें इसका ठेका ले लिया है । क्या ये इसके ठेकेदार है ? ...(व्यवधान)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : गौतम जी, आपके द्वारा ऐसे शब्द का प्रयोग शोभा नहीं देता । कृपया आप आसन ग्रहण कीजिए ।

श्रीमती सरला माहेश्वरी : धन्यवाद । पता नहीं, गौतम जी को क्यों परेशानी हो रही है । बहरहाल मैं मंत्री जी से सवाल करना चाहती हूं । महोदय, इस मुद्दे पर बहुत सारे सवाल पूछे जा चुकें हैं और मैनें भी बहुत सारे सवाल पूछे थे लेकिन मैं एक नया सवाल उठाना चाहती हूं जो अब तक उठा नहीं है और जिसका मंत्री जी ने भी जवाब नहीं दिया है । उपसभाध्यक्ष जी, मेरा नया सवाल इस संदर्भ में हैं, मंत्री जी अभी टेक्नालाजी की बात कर रहें थे और मैं उसी टेक्नोलाजी के संदर्भ में मंत्री जी से पूछना चाहती हूं कि क्या आज के विश्व की यह हकीकत नहीं है अमेरिका और ब्रिटेन मिलकर अपना सर्विलेस नेटवर्क चला रहें है ऐसिलोन के नाम पर। पूरी यूरोपियन पार्लियामेंट में इस पर भयंकर

चर्चा हुई और यह सब की चिंता का कारण बना कि किस तरह टेक्नालाजी आजकल पोलिटिक कंट्रोल के रूप में इस्तेमाल की जा रही है, किस तरह से एकनामिक कंट्रोल के रूप में इस्तेमाल की जा रही है।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) व्याख्या मत कीजिए।

श्रीमती सरला माहेश्वरी : किस तरह टेक्नालाजी के जरिए बहुराष्ट्रीय कंपनियों के हितों में काम किया जा रहा है । इसलिए मेरा सीधा सादा सवाल यह है कि सांख्यवाहिनी परियोजना तैयार करते समय हमारे देश के प्रतिरक्षा के मुद्दे को ध्यान में रखा गया या नहीं ? एक तरफ....

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) ः माननीय सेन गुप्ता ।

श्रीमती सरला माहेश्वरी : दूसरी तरफ अमेरिका के साथ इस तरह का समझौता करना यह सम्मानजनक है क्या ?

श्री ब्रतीन सेनगुप्त (**पश्चिमी बंगाल**): मंत्री जी बोलो कि आईयू नेट इतना कंपीटेंट हैं। अगर इतना कंपीटेंट है तो वह अपने आप ही आ जाता तो टेंडर क्यों नहीं किया ? अगर वह इतना कंपीटेंट है तो ज्वांइट पार्लियामेंट प्रोब से मंत्री जी को क्या परहेज है ?

श्री रामविलास पासवानः सर जहां तक देश की प्रतिरक्षा का सवाल है, देश की प्रतिरक्षा का ध्यान हर दृष्टि से रखा गया है, रखा जा रहा है और रखा जाएगा।

उपसभाध्यक्ष (श्री रमा शंकर कौशिक) : माननीय सदस्यगण, जैसे कि आप अच्छी तरह से जानतें हैं और आप लोगों को मालूम है कि आज प्राइवेट मैंबर्स बिजनेस 2-30 से 5 बजे तक होना था, अगर आप की सहमति हो तो इसको 3 बजे से 5-30 तक कर लें।

SOME HON. MEMBERS: YES

श्री नीलोत्पल बसुः जो हमने सवाल पूछे थे, हमें उनका कोई जवाब नहीं मिला। ...(व्यवधान)...

उपसभाध्यक्ष (श्री रमा शंकर कौशिक)ः जो जवाब आना था, आ गया । ...(व्यवधान)...

श्री नीलोत्पल बसु : हम इसको जवाब नहीं मानतें हैं । ...(व्यवधान)... किसी भी सवाल का जवाब नहीं आया । ...(व्यवधान)... इसलिए हम सब सदन से बाहर जा रहें हैं । ...(व्यवधान)...

[05 May, 2000] RAJYA SABHA

(At this stage, some hon. Members left the Chamber)

उपसभाध्यक्ष (श्री रमा शंकर कौशिक): अब हम उठतें हैं, 3 बजे मिलेंगे।

The House then adjourned for luch at fifty-five minutes past one of the clock.

The House reassembled after lunch at one minute past three of the clock, THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI) in the Chair

PRIVATE MEMBER'S RESOLUTION

Need for review of the Constitution of India-Contd.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Shri Santosh Bagrodia.

SHRI R.S. GAVAI (Maharashtra): Sir, I had not concluded my speech last time.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): No, as per the list, it is Shri Santosh Bagrodia. When the House adjourned on 20th April, you had concluded your speech.

SHRI R.S. GAVAI: No, no; Sir, I had not concluded my speech. I have the record with me. I had not concluded my speech.

THE VICE-CHAIRMAN (SHRI T.N. CHATURVEDI): Okay, you can continue.

श्री संजय निरूपम (महाराष्ट्र) : वाइस चेयरमैन साहब, एक विचार में रखना चाहता हूं। 15 दिन पहले जब गवई साहब का भाषण चल रहा था प्रायवेट मेम्बर्स बिल के संबधं में तो इन्होनें कुछ आपत्तिजनक बातें कही थी...

उपसभाध्यक्ष (श्री टी.एन. चतुर्वेदी) : वह सब हो गया । वह सब चीज खत्म हो गयी है।

श्री संजय निरूपम : क्या उन्होनें बात वापस ले ली ... (व्यवधान)...

श्री सुरेश पचौरी (मध्य प्रदेश) : वह रिकार्ड से एक्सपंज की जा चुकी है ...(व्यवधान)...